

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 855 of 2011**

Anju Pandey, wife of Sri Tathagat Kumar, daughter of Sri Ram Jyotish Pandey, resident of Nutan Bihar, Sonari, P.O. and P.S. Sonari, Jamshedpur, District-Singhbhum East, Dhanbad

... .. Petitioner
Versus

1.The State of Jharkhand

2. Aparna Singh, daughter of Mr. Akhilesh Kumar Singh, resident of at L-5/31, Road No. 1, Agrico, P.O. Sidhgora, P.S. Sidhgora, Jamshedpur, District –Singhbhum East, Jharkhand

... .. Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Suraj Kishore, Advocate
For the State : Mr. Tapas Roy, A.P.P

06/05.04.2021 Heard Mr. Suraj Kishore, learned counsel for the petitioner and Mr. Tapas Roy, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Status report has been received whereby it has been informed that the matter was referred to Lok Adalat and in the light of compromise between the parties before the mediation centre, the case was disposed of before Lok Adalat.

In that view of the matter, this criminal miscellaneous petition has become infructuous. Accordingly, the same is dismissed as infructuous.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-